Annexure-6

Name of the Corporate Debtor : Parorch Developers LLP (under CIRP)

*Date of commencement of CIRP: 16/06/2026 List of Creditors as on : 06/10/2026

***Note:** The Corporate Debtor was initially admitted into the Corporate Insolvency Resolution Process (CIRP) on 08/05/2025. However, the process was subsequently stayed by the Hon'ble National Company Law Appellate Tribunal (NCLAT) vide its order dated 13/10/2025. Due to the failure of the settlement process, the matter returned to the Hon'ble National Company Law Tribunal (NCLT). Accordingly, the current CIRP commenced pursuant to the order of the Hon'ble NCLT dated 16/06/2026. Further vide order dated 31/07/2026, the Hon'ble NCLAT stayed the constitution of the Committee of Creditors.

Operational creditors (Employees)
(Amount in ₹)

Sl. No.	Name of authorised representative, if any	Name of employee	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
	Total		-	-	-	-	-	-	-	-	-	-	-

Note

1. Ms. Raulaji Sheetalben Dhirendrasinh had submitted her claim before the IRP in the capacity of an employee of the Corporate Debtor ("CD"). However, upon verification of the claim, it was observed that the claim had been submitted in her capacity as an employee of M/s Securevalue India Limited and not as an employee of the CD. Accordingly, the IRP requested her to furnish appropriate documents evidencing her employment/association with the CD. However, no such documents or claim have been received from her till date.